

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1010/2021**

This the 09th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Bishan Sharma, Aged 54 years, S/o Sh. Saran Dass Sharma, R/o MIG 113, Housing Colony, Phase-I, Udhampur-182101.
2. Jatinder Sharma, Aged 54 years, S/o of Sh. Krishan Lal Sharma, R/o Ward No. 7 Behind Head Post Office, Udhampur-182101.

.....Applicants

(Advocate:- Ms. Veenu Gupta)

**Versus**

1. Union Territory of J&K through Principal Secretary, School Education Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Director, School Education, Jammu-180001.
3. Chief Education Officer, Udhampur-182101.
4. Mr. Riyaz Ahmed Teli, Senior Lecturer (Physics), Boys Higher Secondary School, Baramulla, Kashmir-193101.
5. Mr. Showkad Ahmed Sherwani, Senior Lecturer (Physics) Girls Higher Secondary School Town, BLA, Baramulla Kashmir-193101.
6. Mr. Abdul Majid Malla, Senior Lecturer (Physics) Boys Higher Secondary School, Bandipora, Kashmir-193502.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

1. The applicants herein are aggrieved of Government Order No. 126-Edu of 2020 dated 26.05.2020 wherein Respondent No. 1 has issued final seniority list of Senior Lecturers whereby names of applicants have not been reflected whereas



the names of private respondents no. 4 to 6 are figuring at serial number 2634, 2635 & 2636 respectively in the list even though the private respondents no. 4 to 6 are much junior to the applicants. The applicants also furnished a representation dated 29.05.2021 before the respondents for redressal of their grievance, however, no action has been taken by the respondents on the same.

2. Learned counsel for the applicants submits that the applicants will be satisfied, if a direction is issued to the respondents to take a decision on the pending representation dated 29.05.2021 (Annexure No. A-15) by passing a reasoned and speaking order within a stipulated time frame.
3. We have heard Ms. Veenu Gupta, learned counsel for the applicants and Mr. Rajesh Thappa, learned D.A.G. appearing for Mr. Amit Gupta, learned A.A.G. and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to take a decision on the representation dated 29.05.2021 (Annexure No. A-15) preferred by the applicants and pass a reasoned and speaking order within a month from the date of receipt of a certified copy of this order. The respondents are further directed to consider the O.A. also as a part of the representation while taking a decision.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*